

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.

O.A. NO.9 OF 2023/EZ

Amrutlal Patel & others ... Applicants
Versus
State of Odisha & Others ... Respondents

I N D E X

Sl. No.	Description of Documents	Pages
1.	Counter Affidavit on behalf of Respondent Nos.2 & 3.	
2.	<u>ANNEXURE-A/2</u> Copy of letter of Intent dtd.09.08.2019 form Indian Oil Corporation Ltd. (IOCL).	
3.	<u>ANNEXURE-B/2</u> Copy of Prior Approval of PESO issued vide Prior Approval No.A/P/EC/OR/14/3224(P454451) dated 16 th September, 2019.	
4.	<u>ANNEXURE-C/2</u> Copy of letter dtd.20.09.2019 of the Respondent No.8 which was received by the Respondent No.3.	
5.	<u>ANNEXURE-D/2</u> Copy of letter dtd.21.12.2022 of PESO.	
6.	<u>ANNEXURE-E/2</u> Copy of No Objection Certificate Order No.12397 dtd.11.10.2022 issued by the Collector & District Magistrate, Bargarh.	

Cuttack By the Respondent Nos.2 & 3 through

Date: 16.02.2023


Advocate

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.

O.A. NO.9 OF 2023/EZ

Amrutlal Patel & others ... Applicants

Versus

State of Odisha & Others ... Respondents

**COUNTER AFFIDAVIT ON BEHALF OF
RESPONDENT NOS.2 & 3**

I, Sri Parakshit Sahoo, aged about 43 years, S/o. Sri Jagadish Sahoo, at present working as Tahasildar, Ambhabhona, At/PO: Ambhabhona, Dist. Baragarh, do hereby solemnly affirm & State as follows:-

1. That, I have been arrayed as Respondent No.3 in the aforesaid Original Application and have been duly authorized by the Respondent No.2 i.e. Collector & District Magistrate, Baragarh to swear this affidavit for self on her behalf.
2. That, I have gone through the contents of the Original Application as well as the documents annexed thereto and understood the contents and purpose thereof. I am otherwise well acquainted with the facts of the present case and competent to swear the affidavit.
3. That, I am swearing this affidavit in compliance with order dtd.18.01.2023 passed by this Hon'ble Tribunal.
4. That, the application is thoroughly misconceived both in law and facts and is liable to be dismissed.

Parakshit Sahoo
dt. 16/02/23


PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No- ON-04/1995



5. That, the present applicants have filed the aforesaid Original Application before this Hon'ble Tribunal with the following prayer;

- a) show cause the respondents in regard to the siting of the new retail outlet of IOCL on Plot No.122, Prakashpur, Chicholi Mouza, Bargarh District.
- b) Hold and declare the proposed site for IOCL petrol pump not in conformity with CPCB siting criteria dated 7th Jan 2020.
- c) Direct the District Collector to relocate the Unit at present place to some other locations in conformity with CPCB guideline.
- d) Fix responsibility of officers granting NOC to the unit in violation of CPCB norms and despite of repeated complaints.

6. That, the averments made in Paragraphs-1 & 9 of the Original Application is not at all correct. It is humbly submitted that as clarified by Central Pollution Control Board in Office Memorandum No.B-13011/1/2020-21/AQM dated 29th January, 2021, the siting criteria for new Retail Outlets is to be complied with in cases, where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where Petroleum & Explosives Safety Organisation (PESO) prior clearance/Initial approval have been obtained and subsequently

Permanishat Sahoo

16/02/23


PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No- ON-04/1995

construction has been started by the Oil Marketing Company before 07.01.2020.

It is respectfully submitted that the impugned Retail Outlet offered to Hemalata Patel, W/o. Nanda Kishor Patel Located at Plot No.122, Khata No.346/262, Mouza Chicholi, Tahasil Ambabhona, Dist. Bargarh, has obtained letter of Intent form Indian Oil Corporation Ltd. (IOCL) on 09.08.2019 and Prior Approval of PESO issued vide Prior Approval No.A/P/EC/OR/ 14/3224(P454451) dated 16th September, 2019. Pursuant to the documents submitted by the Respondent No.8 namely Hemlata Patel vide letter dtd.20.09.2019, construction work started after obtaining prior approval from the PESO before 07.01.2020.

Copy of letter of Intent dtd.09.08.2019 form Indian Oil Corporation Ltd. (IOCL), copy of Prior Approval of PESO issued vide Prior Approval No.A/P/EC/OR/ 14/3224(P454451) dated 16th September, 2019 and copy of letter dtd.20.09.2019 of the Respondent No.8 which was received by the Respondent No.3, are annexed herewith as ANNEXURE-A/2, ANNEXURE-B/2 & ANNEXURE-C/2 respectively.

Since, there is no violation of Central Pollution Control Board (CPCB) guideline applicable for this

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PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No- ON-04/1995

✓
Pamanshu John
✓
At. 16/02/23

Retail Outlet the alleged inaction of Respondent No.2 is baseless.

7. That, the averments made in Paragraphs-2, 3, 4 & 10 of the Original Application, this deponent has no comments to offer.

8. That, in reply to the averments made in Paragraphs-5 & 7 of the Original Application, it is humbly submitted that the Retail Outlet site is at a distance of 12 meters from one house which is the house of Respondent No.8 Hemlata Patel herself, at a distance of 30 meters from one house which belongs to a relative of the said Respondent No.8, at a distance 42 meters, 51 meters and 60 meters from three other houses situated on the other side of the road.

9. That, in reply to the averments made in Paragraph-6 of the Original Application, it is humbly submitted that the commencement and operation of this new Retail Outlet is subject to adherence to all applicable guidelines of PESO and CPCB so as to neutralize the impact of apprehended air pollution, if any, as is applicable to other such Outlets.

10. That, in reply to the averments made in Paragraph-8 of the Original Application, it is humbly submitted that the plot comes under Chicholi Mouza by the side of Chicholi-Prakashpurstretch, of Ambabhona-Ruchida Road. The Oil Marketing

Parangshu Sahu
Dt. 16/02/23

M
PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No- ON-04/1995

Company (IOCL) has issued Letter of Intent for the said location considering the market potential and compliance of applicable terms and conditions.

11. That, in reply to the averments made in Paragraphs-11, 12 & 13 of the Original Application, it is humbly submitted that since this Retail Outlet has already received prior approval of PESO and commenced construction well before the cutoff date for applicability of new siting criteria, there is no violation of law and CPCB Guideline dated 07.01.2020.

12. That, in reply to the averments made in Paragraph-14 of the Original Application, it is humbly submitted that since this Retail Outlet has already received prior approval of PESO and commenced construction well before the cutoff date for applicability of new siting criteria there is no violation of the law and CPCB Guideline dated 07.01.2020. The Retail Outlet has to comply all the applicable guidelines of CPCB as may be applicable during operation. The retail Outlet has started construction work immediately after obtaining Prior Approval of PESO well before the cutoff date 07.01.2020 and not covered under the guideline dated 07.01.2020. In consideration of this fact PESO has granted license under Petroleum Rules, 2022 and NOC granted by District Collector, Bargarh prior to the filing of aforesaid Original Application.

Permyant Sahu ✓
At 16/02/22

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PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No- ON-04/1995

Copy of letter dtd.21.12.2022 of PESO & copy of No Objection Certificate Order No.12397 dtd.11.10.2022 issued by the Collector & District Magistrate, Bargarh are annexed herewith as ANNEXURE-D/2 & ANNEXURE-E/2 respectively.

13. That, in reply to the averments made in Paragraph-15 of the Original Application, it is needless to state that compliance to all the applicable guidelines and safety measures must be ensured by PESO and CPCB officials before commencement of the operation of all Petrol Pumps including this one in view of the highly inflammable nature of petroleum substances.

14. That, in reply to the averments made in Paragraph-16 of the Original Application, it is already answered in the foregoing paragraphs. It is further humbly submitted it is clarified by CPCB in Office Memorandum No.B-13011/1/2020-21/AQM dated 29th January, 2021, the siting criteria for new Retail Outlets is to be complied with in cases, where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance /initial approval have been obtained and subsequently construction has been started by the OMC before 07.01.2020.

It is humbly submitted that the impugned Retail Outlet offered to Hemalata Patel, W/o. Nanda Kishor

✓ Parmanand Satoh ✓
Dt. 16/02/23

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PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No- ON-04/1995

Patel Located at Plot No.122, Khata No. 346/262, Mouza Chicholi, Tahasil Ambabhona, Bargarh has obtained letter of Intent form IOCL on 09.08.2019 and Prior Approval of PESO issued vide Prior Approval No. A/P/EC/OR/14/3224 (P454451) dated 16th September, 2019. As per the documents submitted by the Respondent No.8 Hemalata Patel, construction work started after obtaining PESO prior approval before 07.01.2020. Hence, there is no violation of CPCB guideline applicable in this case.

15. That, in reply to the averments made in Paragraph-17 of the Original Application, it is needless to state that the operation of all Petrol Pumps including this Retail Outlet must be subject to compliance of PESO guidelines with a view to avoid such mishap.

It is respectfully submitted that in view of the Clarification of CPCB in Office Memorandum No.B-13011/1/2020-21/AQM dated 29th January, 2021 and non-applicability of the revised guideline dated 07.01.2020 as stated in the foregoing paragraph, there is no violation of the law and CPCB Guidelines and hence there is no ground for the applicants to level allegation against the Collector (Respondent No.2) regarding issue of No Objection Certificate ignoring the CPCB Guidelines for the Filling Station.

As such, the allegation against the Respondent No.2 is not at all correct.

Parameshwari Sahu
At 16/09/23

PRADIPTA KUMAR MOHANTY
Notary, Cuttack Town
Regd. No- GN-04/1995

16. That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed therefrom.

Identified by

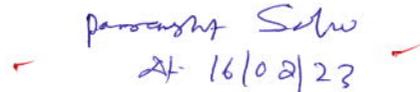

Advocate ✓


DEPONENT At 16/02/23 ✓

VERIFICATION

I, Sri Parakshit Sahoo, aged about 43 years, S/o. Sri Jagadish Sahoo, at present working as Tahasildar, Ambhabhona, At/PO: Ambhabhona, Dist. Baragarh, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed therefrom.

Verified at Cuttack on this the 16th day of February, 2023.


At 16/02/23 ✓

VERIFICANT

Solemnly sworn before
me by..... P. Sahoo
being identified by..... S.K. Nayak Ahirwar
at Cuttack Town Dated... 16/02/2023
16/02/2023
P.K. Mohanty, Notary, Cuttack Town
Regd. No-ON-04/1995



सम्बलपुर मंडल कार्यालय
काईसीर रोड, अईनहापलि, सम्बलपुर-768 004 (ओडिशा)
दूरभाष: 0663-2541858

Indian Oil Corporation Limited

Sambalpur Divisional Office

Kainsir Road, Alnthalpali, Sambalpur - 768004 (Odisha)

Tel.: 0663-2541858

Website: http://www.iocl.com



IndianOil

विपणन प्रभाग, पूर्वी क्षेत्र
Marketing Division, Eastern Region

Ref: M/2019/IN001776/OR./000089/2202/00062

Page: 1 of 4

Date: 09.08.2019

To.
HEMLATA PATEL
W/O- NANDA KISHOR PATEL
AT-PRAKASHPUR, CHICHOLI
PO-BHUKTA, DIST-BARGARH, ODISHA, PIN-768045

Dear Sir/Madam,

Sub : Proposed MS/HSD B Site Kisan Seva Kendra Dealership at Location: CHICHOLI ON PRAKASHPUR- CHICHOLI ROAD, District: BARGARH State: Odisha Category: OPEN

We refer to our advertisement dated 25.11.2018 and your application form No. 15452264215708 for the award of MS/HSD Kisan Seva Kendra dealership at the above location and you were the lone eligible applicant for the above location.

Please be informed that by this Letter of Intent, we propose to offer you a Kisan Seva Kendra dealership of Indian Oil Corporation Ltd. at the above location on the following terms & conditions:-

1. You have offered a suitable piece of land admeasuring 600 Sq. Meter approx.; 20 Meter (frontage) X 30 Meter (depth) at PLOT NO.122, KHATA NO.346/262, Village CHICHOLI ; Taluka: AMBABHONA, District: BARGARH. Owned by your family members ROHIT KUMAR PATEL as indicated by you in the application for the development of the subject Kisan Seva Kendra. You have to make available this land within 2 months from the date of this letter failing which this offer is liable to be withdrawn.
2. For making the land available as required above, you will ensure that the land arranged by you is either registered in your name or it should be leased to you for a minimum period of 19 years & 11 months.
3. As and when advised by the Corporation, the site offered by you would be duly developed up to the road level by cutting/filling (as applicable), with good earth/murram, layer-wise compacted as per standard engineering practices. You shall also construct necessary retaining wall and compound wall of 1.5 meters height, designed as per site conditions as per approval of Corporation as committed under Clause 12 (e) of affidavit submitted by you along with application. Kindly note that in case the site as offered by you for putting up the Kisan Seva Kendra is not developed as per the advice of the Corporation, this Letter Of Intent will be withdrawn without any further notice
4. You will provide at the retail outlet infrastructural facilities like Permanent Sales Building (Including Public Toilet/Electric Room/Office Room/Store/Lube display, Driveway-KSK, Buffer Strip/Approaches as per norms, Water Connection/Borewell, Compressor with Electronic Air Gauge, Generator/Inverter, Non Fuel Facility at Kisan Seva Kendra as mentioned in the Brochure and after obtaining necessary clearances/approvals / licenses as applicable in each case. Indian Oil Corporation Ltd. will provide storage tanks and pumps and other facilities considered necessary at the Retail Outlets.
5. In addition, you will also provide the following basic facilities at your cost at the Retail Outlet premises:-
 - a. Clean drinking water.
 - b. Free Air.
 - c. Clean toilet.
 - d. Telephone.
 - e. First aid kit with valid medicines.
 - f. Adequate illumination.
 - g. PUC facilities, wherever it is mandatory.
 - h. Other facilities as may be specified by the Corporation from time to time.

Hemlata Patel

पंजीकृत कार्यालय : जी-9, अली यावर जंग मार्ग, बान्द्रा (पूर्व), मुम्बई - 400 051 (भारत)
Regd Office G-9, Ali Yavar Jung Marg, Bandra (East), Mumbai - 400 051 (India)
CIN: L23201MH1959GOI011388

True Copy Attested

16/02/23

TAHASILDAR
AMBABHONA

6. For the facilities that may be provided by the Corporation as aforesaid, we will recover from you license fee as may be decided by the Corporation and applicable to you from time to time.
 - i) At present, up to a combined sales volume (MS+HSD) of less than 600 KL in a financial year, the SSLF recovery shall be Rs NIL / KL for MS and Rs NIL /KL for HSD including applicable taxes.
 - ii) On achieving a combined sales volume (MS+HSD) of 600 KL or more in a financial year, license fee will be recovered from the first month of the next financial year. At present, the license fee recoverable is Rs 233.45/- KL for MS and Rs 194.54/- KL for HSD including applicable taxes.
 - iii) After commencement of SSSLF recovery, even if the sales volume drops below the minimum combined volume (MS+HSD) of 600 KLPA, the recovery shall continue as per (ii) above.
7. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above, whatever may be the cause of the failure or delay.
8. You will ensure all financial and other arrangements for operating the retail outlet dealership. In case you are unable to arrange funds required for development of desired infrastructure and facilities at the Outlet allotted and the working capital for operation of the outlet as mentioned in the Advertisement for the location, this LOI can be withdrawn and you will have no claim/damages whatsoever against the Oil Company.
9. You shall not induct any partner(s) in case of individual (s) nor make any changes in the constitution of the partners as existing at the time of application without approval of the company, except your spouse as per terms and conditions of Indian Oil Corporation Ltd., and shall give an undertaking to this effect.
10. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership you will give us a written undertaking to this effect and shall not assign or part with the same to any other person (s).

You will not be eligible for taking up any employment. If you are already employed you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by Indian Oil Corporation Ltd..
11. You will deposit with us a Demand Draft for 360000.00 drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at Sambalpur towards Security Deposit (after setting off Initial Security Deposit amount) at the time of issuance of appointment letter after compliance of all the requirements of LOI.

Kindly note that the Security deposit will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited. Moreover, this Corporation reserves its right to adjust this amount towards any dues to it.
12. You will also remit Rs 5.0 Lakhs towards Non-refundable Fixed fee by way of a Demand Draft for Rs Rs 5.0 Lakhs drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at Sambalpur Within 15 days of receipt of NOC.
13. You will be notified by the corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the Corporation, you shall obtain each and every license necessary for operating your dealership as may be required under any Central / State Govt. / Municipal or local authorities for the time being in force.
14. If we find that the progress made by you towards the above is not to our satisfaction, this offer is liable to be withdrawn.
15. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.

True Copy Attested

16/08/23

Hemlata Patel

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16. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-

- a. In case you or any of your family members (as defined under disqualification criteria of dealer selection guidelines) receive anytime or have received a letter of intent for any other "A" site RO dealership or LPG distributorship from our company or any other oil marketing company either in your individual capacity or in partnership with any other individual(s). In case you or any of your family member gets inducted as partner or proprietor in "A" site RO dealership or LPG distributorship of our company or any other oil marketing company.
- b. If it is found that you have suppressed and / or misrepresented any material facts in your application.
- c. In case you are found to be convicted for any criminal / economic offence involving moral turpitude.
- d. In the event of death if you are an individual/partner.

17. In case you are not able to provide the land / develop facilities within the specified time or fail to fulfill the terms & conditions of LOI, then LOI can be withdrawn. In such situations Initial Security Deposit (ISD) would be forfeited.

The LOI would also be withdrawn and selection cancelled, if you are unable to submit the Non-refundable fixed fee within the stipulated time. In such situations Initial Security Deposit (ISD) would be forfeited.

18. You will not sell/lease/mortgage the said land to any third party without the permission of Indian Oil Corporation Ltd. in writing, so long as the Dealership Agreement is valid and Indian Oil Corporation Ltd.'s facilities continue at the site.

19. In case of termination of / resignation from the dealership, within 3 months of disassociation from Indian Oil Corporation Ltd., you will execute a lease or will sub lease the land together with structures thereon to the company if the company so desires, for a period not exceeding 30 years at normal yearly rental (excluding Municipal Taxes) which shall not be more than 10 % of the then prevailing market value of the land and the structures standing thereon.

20. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spelt out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.

21 Note : You have one time option to offer alternate land meeting all specifications in the advertised location/stretch within 90 days of this LOI provided you have not availed such opportunity of providing alternate land after FVC (Field Verification of Credentials).

Should you require any further details / guidelines, please get in touch with our office at the address mentioned below:

Sambalpur Divisional Office
Kainsir Road, Ainthapali,
Sambalpur (Odisha) - 768004

Remarks :

#This Letter of Intent is issued subject to result of the Writ Petition No.21319 of 2018 pending before the Hon'ble High Court of Orissa".

Separate Toilets for Ladies & Gents and provision of Standard Electrical Panel at RO to be provided.

Please acknowledge receipt of this letter.

Thanking you,



Hemlata Patel

Yours faithfully

For Indian Oil Corporation Ltd.

Deepak Kumar

Chief Divisional Retail Sales Manager

True Copy Attested

16/02/23

TAHASILDAR
AMBABHONA

ACKNOWLEDGEMENT

I / we hereby accept this Letter of Intent with all the terms and conditions stipulated therein.

I/We do hereby confirm that I/we am/are eligible for allotment of Retail Outlet dealership as per applicability of Multiple Dealership Norm defined under Clause "Disqualification" in the " Brochure for Selection of Dealers for Regular & Rural Retail Outlets" and I am / We are not disqualified for allotment of Retail Outlet dealership under other conditions mentioned therein.

True Copy Attested

M
16/02/23

**TAHASILDAR
AMBABHONA**

He

Place: *Prakashpur, Chicholi*
Date: *7-9-2019*

Signature:
Name: *Hemlata Patel*

NOO:

CC : State Retail Head : Vide ref. 2202/2019-2020/87763 dated 08.08.2019 approval was obtained for issue of LOI. Accordingly the above LOI has been issued. This is for your kind information & records.

Hemlata Patel

True Copy Attested

16/08/23
TAHASILDAR
AMBABHONA



Government of India
Ministry of Commerce & Industry
Petroleum & Explosives Safety Organisation (PESO)
8, Esplanade East, 1st floor,
Kolkata - 700069

E-mail : jtccekkolkata@explosives.gov.in
Phone/Fax No : 033 - 22486600, 22480427

Dated : 16/09/2019

16 SEP 2019

Prior Approval No : A/P/EC/OR/14/3224 (P454451)

To,

M/s. Indian Oil Corporation Limited,
Sambalpur Divisional Office,,
Kainsir Road, Alnthalpali
Sambalpur ,
District: SAMBALPUR
State: Odisha
PIN: 768004

Sub : Proposed Petroleum Class A,B Retail Outlet at Plot No, 122(Part), Khata no-346/262, Chicholi, Chicholi, Taluka:
Ambabhona, District: BARGARH, State: Odisha, PIN: 768045

Sir(s),

Please refer to your letter No. OIN371738 dated 12/09/2019 on the subject.

The Drawing no. BGH/KSK/340 dated 10/08/2019, showing the site/layout/construction details forwarded with your letter under reference is approved and a copy(of each) of the same is returned herewith duly signed in token of approval.

On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in Form XIV of the Petroleum Rules, 2002.

1. Form IX (enclosed) duly filled in and signed.
2. A Bank Draft for Rs. 10000/- (per year - maximum upto 10 years) being the requisite licence fee for one year. The bank draft should be drawn on any Nationalised Bank in the favour of Jt. Chief Controller of Explosives Payable at Kolkata (W.B.).
3. Three copies of the approved drawings.
4. Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://Peso.gov.in>
5. Original copy of 'No Objection Certificate' from the District Authority together with site plan duly endorsed by him with his office seal thereon.
6. Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. One set of colour photographs of the petrol pump taken from different angles.

Please follow the requirement/provision of "Solvent, Raffinate and Slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

Please quote this office file No. A/P/EC/OR/14/3224 (P454451) in all your future correspondences.

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

True Copy Attested

16/09/23
**TAHASILDAR
AMBABHONA**

Yours faithfully,

(Dr. R. K. Rathore)
Dy. Chief Controller of Explosives
For Jt. Chief Controller of Explosives
Kolkata

20/12/22

From:

Hemlata Patel

Prakashpur, Chicholi

PO-Bhukta, District-Bargarh Odisha-768045

Date: 20.09.2019

TO

Pramod Kumar Pradhan

Village Dungri

District Bargarh

Sub: Work Order for construction of sales building, construction of compound wall, kerb wall of 1 feet, balance filling, rolling and compaction.

Ref.: MS/HSD B Site Kisan Seva Kendra Dealership at location: Chicholi on Prakashpur-Chicholi Road, District- Bargarh, Odisha

With reference to the above, this Work Order is placed on you for construction of sales building, construction of compound wall, kerb wall of 1 feet, balance filling, rolling and compaction as per the specifications and drawings provided by Indian Oil Corporation Limited.

Scope of Work:

Construction of sales building, construction of compound wall, kerb wall of 1 feet, balance filling, rolling and compaction as per the specifications and drawings provided by Indian Oil Corporation Limited. Dimension of sales building, compound wall, levelling of ground etc. are given in the attached layout.

The specifications of the construction to match Indian Oil Corporation standard specifications.

Contract Value : 875000/- eight lakhs seventy five thousand only.

(5% escalation)

Completion time

Completion period for this work shall be 12 (Twelve) weeks date of issue of work order.

Instruction to the Contractor:

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16/02/23
TAHASILDAR
AMBABHONA

1. Providing and laying in position cement concrete of specified material. All work up to plinth level.
2. Providing and laying in position specified grade of reinforced cement concrete All work up to plinth level.
3. Foundations, footings, bases for mass concrete.
4. Half brick masonry with common class designation 7.5 in Cement mortar & 1.4 (1 cement; 4 coarse sand) Brick on edge flooring with brick.
5. Finishing walls with Smooth exterior paint shade more coats applied over & including priming coat.
6. Providing & fixing at or near ground edgings etc. as per approved pattern and setting in position with cement.

Special Instruction to the Contractor :

The personnel/workers engaged for the work shall be the employees of the Contractor and will take their remuneration/wages/statutory benefits from the Contractor. They will have no claim and liabilities of whatsoever nature including monetary claims or any other claim or benefits from the employer. Any liability arising under any laws and regulations will also be the sole responsibility of the Contractor and the employer shall not be responsible for such liabilities.

The contractor shall comply with all the rules and regulations regarding safety, security and other statutory obligations of its workers and the employer will in no way be responsible in any manner in case of any mishappening with their workers at any place.

You are requested to start the work immediately in consultation. The date of commencement of work will be reckoned from the date of issue of this work order.

You are requested to submit necessary labour license certificate as per labour (Regulation and Abolition) Act, 1970 before starting the work.

Hemlata Patel

[HEMLATA PATEL]

I have gone through the terms and conditions laid down in the work order issued in my favour and I do accept without any ambiguity.


20/09/19
[PRAMOD KUMAR PRADHAN]

True Copy Attested

M
16/02/23
TAHASILDAR
AMBABHONA

PRAMOD KUMAR PRADHAN

40-20- Dungi, Dist- Bargarh, Orisha 768-052

Ref No.

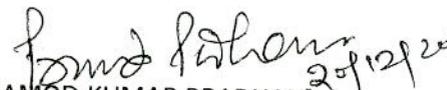
Date

Memo no.:

Date: 20.12.2019

CERTIFICATE OF FINAL COMPLETION TO WHOM IT MAY CONCERN

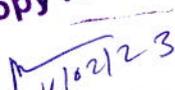
Name of the Employer	Hemlata Patel
Project name	MS/HSD B Site Kisan Seva Kendra Dealership at location: Chicholi on Prakashpur- Chicholi Road, District- Bargarh, Odisha
Work Order Ref.	Work Order dated 20.09.2019
Contract Amount	875000/- (5% escalation) eight lakhs seventy five thousand only.
Scope of Work	Construction of sales building, construction of compound wall, kerb wall of 1 feet, balance filling, rolling and compaction as per the specifications and drawings provided by Indian Oil Corporation Limited.
Date of Commencement of Work	3.10.2019
Scheduled Completion Date	30.11.2019
Actual Completion Date	20.12.2019


[PRAMOD KUMAR PRADHAN] 20/12/2019

The work has been done as per
scope and specification with
satisfaction


[HEMLATA PATEL]

True Copy Attested


TAHASILDAR
AMBABHONA



ଓଡ଼ିଶା ସରକାର
P.W.D. CONTRACTORS



REGISTRATION CERTIFICATE
ODISHA STATE

Contractor Name: PRAMOD KUMAR PRADHAN
 Father's Name: LINGAJI PRADHAN
 Type: INDIVIDUAL Class: C
 Regd. No.: 04812452 Valis. Epth: 04812452

PRESENT ADDRESS

House No.: _____ Habitat/Street: _____
 Village/Local Area Name: DUNGURI
 GP/Ward: DUNGURI PO: _____
 Block/T.T.B: AMBABHONA PS: _____
 Dist: BARAGARH State: ODISHA Pin: _____
 Mobile: 9738165032 Email: PRADHANPRAMODKUMAR@GMAIL.COM

True Copy Attested

M 16/04/23
**TAHASILDAR
 AMBABHONA**

Pramod Pradhan
 Signature of the contractor

[Signature]
 Superintending Engineer, R&B
 Northam Circle (R&B)
 SANGHARAJA
 SAMBALPUR
 10/4

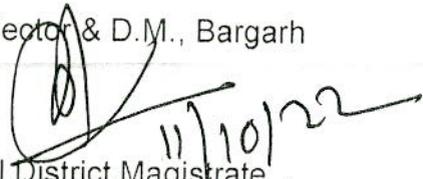
OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, BARGARH
(JUDICIAL SECTION)

57

Order No. 12397 / Judl, Dated. 11.10.2022
XXVII-36/2021

There is no objection for putting a new retail outlet by the Chief Divisional Retail Sales Manager, Indian Oil Corporation Limited, Sambalpur Divisional Office, over Plot No. 122 (P) out of Khata No.346/262, area Ac.0.148 dec, Kisam "Gharabari" of Mouza- Chicholi, PS/Tahasil- Ambabhona, District- Bargarh subject to the stipulated conditions of Assistant Fire Officer, Bargarh and Site Plan of IOCL.

By order of Collector & D.M., Bargarh


Additional District Magistrate,
Bargarh

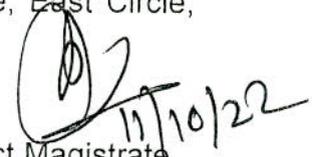
Memo No. 12398 / Dt. 11.10.2022

Copy forwarded to the Chief Divisional Retail Sales Manager, Indian Oil Corporation Limited, Sambalpur Divisional Office with two nos. of land plans for information and necessary action.


Additional District Magistrate,
Bargarh

Memo No. 12399 / Dt. 11.10.2022

Copy to the Deputy Chief Controller of Explosive-B, Esplanade, East Circle, Kolkata-69 for information and necessary action.


Additional District Magistrate,
Bargarh

Memo No. 12400 / Dt. 11.10.2022

Copy to the Tahasildar, Ambabhona / Assistant Fire Officer, Bargarh/ E.E., R.W. Division, Bargarh, for information and necessary action.


Additional District Magistrate,
Bargarh

True Copy Attested
14/02/23

TAHASILDAR
AMBABHONA